

7. Automatic fire detection and alarm system|manually operated| electrical fire alarm system.

8. Public Address system.

9. Illuminated 'exit. way' making signs.

10. Fire lift with fire-man switch.

11. Alternative source of electric supply.

12. Wet riser and down comer system.

Implementation of IRDP through Central Agencies

1764. SHRI CHITTA BASU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to implement rural development projects through its own agencies instead of the State Governments;

(b) if so, the reasons therefor; and

(c) what are the details of the projects undertaken by the Council for advancement of People's Action and Rural Technology (CAPART) and progress made so far state-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN POOJARI): (a) and (b) The programmes relating to Rural Development are being implemented mainly through the State Governments. However, a certain portion of allotment is routed through CAPART for implementing the programmes through voluntary agencies.

(c) CAPART is only a funding and monitoring agency and does not undertake execution of projects of its own. So far CAPART has funded 863 projects to various voluntary organisations from its inception, i.e., the 1st September, 1986 and the same are in different stages of implementation.

Implementation of Central Labour Laws in Jammu and Kashmir

1765. SHRI DHARAM CHANDER PRASHANT: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that various central labour laws are applicable to Jammu and Kashmir;

(b) whether it is also a fact that these laws are not being implemented in that State thus resulting in various problems to the labourers working in the factories, both private and public sector, in that State; and

(c) whether some trade unions, like the INTUC, have urged the Government of India to press upon the State Government to implement the Central labour laws for the benefit of labour class?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) and (c) The State Govt. is the appropriate authority for the enforcement of labour laws in respect of factories in the private and public sector units. No complaint has been received in the Ministry of Labour about the non-implementation of labour laws in this respect. Besides, no representation from any trade union has been received in the recent past in this regard.

Removal of Middlemen in Vegetable and Fruit Trade

1766. DR. G. VIJAYA MOHAN REDDY: Will the Minister of AGRICULTURE be pleased to state whether Government propose to take any action to remove middlemen in the vegetable and fruit trade in Delhi in order to ensure the supply of vegetables and fruits, at reasonable prices?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN POOJARI): No, Sir.